

(c) if so, the details thereof and if not, the time by which the decision is likely to be taken in this regard?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) to (c). There is no proposal to declare film industry as an industry under the Industries (Development and Regulation) Act, 1951.

Incidents of violence and booth capturing during Assembly polls

827. SHRI HARISH RAWAT:
SHRI RAM SAGAR (Saidpur):
SHRI K. RAMAMURTHY:
SHRI RAMASHRAY PRASAD SINGH:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether incidents of violence and booth capturing have occurred during Assembly polls recently;

(b) if so, the number of deaths, booth-wise in such violence and the details of booth-capturing, State-wise;

(c) whether incidents of burning the vote counting centres also occurred;

(d) if so, the details thereof;

(e) the number of booths constituency-wise where repoll was ordered; and

(f) the steps proposed to be taken by Government to prevent these incidents?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) Yes, Sir.

(b) to (e). The information will be collected and will be laid on the Table of the

House.

(f) As part of the proposals for comprehensive electoral reforms, various suggestions for prevention of booth capturing etc. are under consideration of the Committee on Electoral Reforms, which has been appointed by the Government. The Committee's recommendations are awaited.

Proposal to Encourage Winter Tourism in Hill Areas of Uttar Pradesh

828. SHRI HARISH RAWAT: Will the Minister of TOURISM be pleased to state:

(a) whether Government propose to formulate any comprehensive scheme to encourage winter tourism in hill areas of the country;

(b) if so, whether some provisions are being made to attract the tourists in winter in the hill areas of Uttar Pradesh also; and

(c) if so, the details thereof?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):

(a) The Central Department of Tourism encourage winter tourism in hill areas of the country.

(b) and (c). Financial assistance has been extended to Garhwal Mandal Vikas Nigam of Uttar Pradesh for setting up cottages for their Institute of Winter Sports at Auli in Uttar Pradesh, for skiing and other winter sports. Trekking during winter is also encouraged in the hill areas of Uttar Pradesh.

[English]

Tax Evasion by Steel Utensils Manufacturing Factorles

829. SHRI RAM SAGAR (Saidpur): Will the Minister of FINANCE be pleased to state:

(a) whether large number of steel utensils manufacturing factories operating in Delhi are not registered with Government consequent to which they are not maintaining any accounts of the sales and purchases etc.;

(b) if so, the steps taken to check tax evasion by these factories; and

(c) the number of cases of tax evasion by these factories that have come to light during the last twelve months?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) Some cases of un-registered steel utensils manufacturing units, which are otherwise liable to be registered under the Delhi Sales Tax Act, 1975, have come to notice.

(b) Surveys to detect such un-registered units are undertaken as per the provisions of the Delhi Sales Tax Act, 1975 from time to time.

(c) No special drive to detect un-registered utensils manufacturing units was undertaken in the last 12 months.

However, one case of Income-tax evasion has been detected by the Income-tax Authorities during the last 12 months.

Writing Off Bank Loans to Riot Victims of 1984

830. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of FINANCE be pleased to state:

(a) the total amount of loans granted by the nationalised banks to riot victims of 1984 in Delhi;

(b) the number of the victims who have moved writ petitions against recovery proceedings initiated by the banks;

(c) whether Government have made any study/survey of the number of accounts and quantity of money involved in cases against riot victims;

(d) whether Government propose to write off or grant any relaxation/leniency in the advances made to riot victims; and

(e) if so, the details of decision taken?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) Punjab National Bank (PNB) the Convenor Bank for State Level Bankers' Committee, Delhi and also the Coordinating Bank for providing financial assistance to the 1984 riot affected persons in Delhi has reported that an amount of Rs. 28.52 crores has been disbursed by the nationalised banks operating in the Union Territory of Delhi upto 31st January, 1990.

(b) It has been reported that the number of affected persons who have moved writ petitions against recovery proceedings initiated by the banks is 254 as per the 14 writ petitions. In addition to this Reserve Bank of India has further reported that 3 more writ petitions have been moved involving 15 borrowers and one cycle rickshaw operators union.

(c) As per the information collected by PNB the amount outstanding in the relative accounts of 1984 riot affected borrowers in Delhi is Rs. 27.30 crores as on January 31, 1990.

(d) and (e). In pursuance of the Supreme Court orders dated 7th November, 1989 RBI has advised the commercial banks vide its circular dated 23rd December, 1989 to review the cases of all November 1984 riot affected borrowers including the borrowers who had not filed any writ petitions, taking into account the repaying capacity, the operations in their accounts, the nature and